

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 287 OF 2015 &
IA NO. 468 OF 2015

Dated: 12th February, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Swasti Power Ltd.

.... Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
 Mr. Ankit Saini

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
 Ms. Aanchal Arora for R-1

Mr. Pradeep Misra
 Mr. Manoj Kumar Sharma for R.2

ORDER

The learned counsel, Mr. Tarun Johri, appearing for Appellant prays for another two weeks' time to file his written submission in this matter.

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for first Respondent and the learned counsel, Mr. Pradeep Misra, appearing for second Respondent also pray for two weeks' time thereafter to file their respective replies in this matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for Appellant is permitted to file his written submission in this matter by 28.02.2018. Thereafter, the learned counsel appearing for the Respondent Nos. 1 & 2 are also permitted to file their respective replies in this matter by 16.03.2018 after duly serving copy on the other side.

Rejoinder, if any, thereafter, may be filed by 02.04.2018, after duly serving copy on the other side.

List the matter on 04.04.2018, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

vt/kt